

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 116**  
**(IB)-04(PB)/2019**

**IN THE MATTER OF:**

Tirupati Build-Con Pvt. Ltd.

.... Applicant/petitioner

v.

VIL Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the petitioner: Mr. Ritesh G. Mahajan, CS & Mr. Pankaj Bhagat Uddhav,  
Adv.

For the Respondent(s): -

**ORDER**

Ld. Counsel for the respondent seeks and is granted ten days time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 18.02.2019.

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**(M.M.KUMAR)**  
**PRESIDENT**

-sd-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**